Functioning of NGOs

2030. SHRIMATI SASIKALA PUSHPA: SHRI ANUBHAV MOHANTY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government is aware that some Non-Governmental Organisations (NGOs) do not function properly;
 - (b) if so, the details thereof and the response of Government thereon; and
- (c) whether Government has taken any decision to downgrade such NGOs which do not function properly, if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) Yes, Sir. There have been some instances where improper functioning of the NGOs have come to the notice of the Government. Show cause notices were issued to the malfunctioning NGOs. Further release of funds is stopped to those NGOs who are found misappropriating funds. After due process NGOs are blacklisted also where warranted. Online process portal for applications of NGOs is in operation since 01.04.2014 and NGOs are required to submit their applications for grants on-line mandatorily, which are then examined online at various levels in the District and Sate Government and finally scrutinized and sanctioned on-line at the Ministry level. There is no proposal to introduce the process of downgrading of NGOs.

Funds for Post Matric Scholarship in Rajasthan

†2031. SHRI RAM NARAIN DUDI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the quantum of budget of the amount of Central assistance announced during the last three years for the State Government of Rajasthan under Post Matric Scholarship Yojana for the students belonging to the Scheduled Castes;
- (b) the quantum of amount utilised by the State Government under the said Yojana;

[†] Original notice of the question was received in Hindi.